

**ANNUAL REPORT OF HINDUSTAN PHOTO FILMS MANUFACTURING Co., LTD., FOR 1962-63, AND REVIEW BY GOVERNMENT THEREON**

**The Minister of Works, Housing and Rehabilitation (Shri Mehr Chand Khanna):** On behalf of Shri Kanungo, I beg to lay on the Table a copy each of the following papers:—

- (i) Annual Report of the Hindustan Photo Films Manufacturing Company Limited, Ootacamund for the year 1962-63 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon, under subsection (1) of section 619A of the Companies Act, 1956.
- (ii) a copy of the Review by the Government on the working of above Company. [Placed in Library. See No. LT-2107/63].

12.28 hrs.

**ESTIMATES COMMITTEE**

**FORTY-FIRST REPORT**

**Shri A. C. Guha (Barasat):** I beg to present the Forty-first Report of the Estimates Committee relating to action taken by Government on the recommendations contained in the 134th Report of the Estimates Committee (Second Lok Sabha) on the Ministry of Finance (Department of Economic Affairs)—Life Insurance Corporation of India, Bombay.

12.28½ hrs.

**STATEMENT RE: NEW FAMILY PENSION SCHEME**

**The Minister of Finance (Shri T. T. Krishnamachari):** Government have been having under consideration for some time measures to be adopted for providing social security to weaker sections of the population. As will be

appreciated, this is a very wide question and different schemes have to be devised to meet the varying needs of the persons affected. While these considerations are still in progress, Government have considered it desirable to make a beginning with a scheme of social security at least for its own employees, and have decided to revise very substantially the present Family Pension Scheme so as to provide for grant of a pension for life to the widow of an employee. The new scheme provides for a minimum pension to the widow of Rs. 25 per month and a maximum pension of Rs. 150 per month adjusted for different slabs of pay of the employee concerned. The scheme will also provide for payment of allowances to minor children in the event of the widow dying. At present an officer has to complete normally not less than twenty years' qualifying service for the widow to become entitled to a pension and the duration of the pension is also limited to a maximum period of ten years. Under the new scheme, the widow of any regular employee, whether permanent or temporary, who has put in one year's service will be entitled to the pension for life in the event of death of the employee. The employee will, however, be required to surrender a small portion of the death-cum-retirement gratuity due to him equal to two month's emoluments as a token contribution. The new scheme will apply to all employees in service on 1st January 1964 and also, of course, to those who enter service thereafter. It will apply to all Railway employees who opt for or are already on a pension scheme. The existing Extraordinary Pension Scheme will be suitably revised to provide for somewhat higher benefits to bring it in line with the present scheme. The need for some such scheme has been envisaged by the Second Pay Commission and it is a matter of some satisfaction that it has now been possible to give a practical shape to it.

2. In respect of Defence Services personnel, the new scheme would

practically be non-contributory because no gratuity is payable to Defence Service personnel in addition to their service pension. In cases where the minimum pension admissible at present is lower than Rs. 25 it will also be raised to this minimum.

3. The annual funded cost of the scheme ultimately in about 25 years is estimated to be Rs. 12.15 crores per annum on the Civil side and Rs. 5 crores per annum on the Defence side. The scheme will be brought into force from 1st January, 1964 and will provide a measure of security to wives and minor children of Central Government Employees.

12.32 hrs.

#### BUSINESS OF THE HOUSE

**The Minister of Parliamentary Affairs (Shri Satya Narayan Sinha):**

With your permission, Sir, I rise to announce that Government Business in this House during the week commencing Monday the 16th December, 1963 will consist of:—

1. Consideration of any item of Government business carried over from today's Order Paper.
2. Consideration and passing of—  
The Banking Laws (Miscellaneous Provisions) Bill, 1963.  
The Delhi Development (Amendment) Bill, 1963.
3. Discussion to be raised under Rule 193 by Shri Prakash Vir Shastri and others on steps taken to root out corruption in administration.
4. Discussion on the Report of the University Grants Commission for the year 1961-62, on a motion to be moved by the Minister of Education.

Sir, I also propose that in order to complete the business just announced by me, the House may agree to sit on Saturday, the 21st of December, 1963.

**Shri Surendranath Dwivedy (Kendrapara):** Sir, about discussion on steps to root out corruption, it is a non-official motion. May I request the Government to make it an official motion, so that one full day, i.e. 5 hours, may be available for its discussion?

**Mr. Speaker:** Has any time been allotted for all these items?

**Shri Satya Narayan Sinha:** For the other items time has been allotted. But because this is a No-Day-Yet-Named Motion, the time is 2½ hours. But it is always open to the Chair to extend the time.

**Mr. Speaker:** We will see when it comes up.

श्री रामसेवक यादव (बाराबंकी) : मेरा निवेदन यह है कि जो अगले सप्ताह की कार्रवाई का विवरण अभी मंत्री महोदय ने रखा है, उस में उन्होंने जो यह कहा है कि हम शनिवार को भी बैठें क्योंकि काम ज्यादा है, तो गिछड़ा वर्ग आयोग का जो प्रतिवेदन है, उस को भी उस में उन्होंने स्पष्ट नहीं दिया है। उस के बारे में उन्होंने कहा था कि चूंकि समय नहीं है, इस वास्ते उस पर बहस नहीं हो सकती है। मैं कहना चाहता हूं कि अगर शनिवार तक बैठ कर भी इस प्रतिवेदन को नहीं लिया जा सकता है तो हम एक दो दिन और बैठ जायें और इस प्रतिवेदन को भी ले लें ताकि आगे जो बजट सेशन आने वाला है, उस के लिए इस तरह का जो काम है, यह बाकी न रहे और यह सारा काम इसी सत्र में पूरा हो जाय। यदि यह सम्भव नहीं है तो शनिवार को बैठने का मतलब यह है कि कुछ लोगों ने जो अपना प्रोग्राम बना रखा है, उस में बाधा पड़ेगी। मैं समझता हूं कि अच्छा हो यदि हम फरवरी में पहले बैठ जायें और जो काम बच गया है उस को शुरू में ले लें।

**अध्यक्ष महोदय :** फरवरी में पहले बैठें, ऐसा स्थल किया जा रहा है।